

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**CP-2(PB)/2006**

**IN THE MATTER OF:**

Sh Puneet Malhotra ..... Petitioner/Applicant  
Vs.  
Weikfield Products company India Pvt Ltd and .... Respondent  
ors.

**Order under Section 397/398 of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : None appeared  
For the Respondent : Mr. Sandeep Bajaj, Mr. Devansh Jain, Ms. Vasudha  
Chadha, Advs.

**ORDER**

Today, when the matter was called, none appeared on behalf of the Petitioner.

Ld. Counsel Mr. Sandeep Bajaj appeared on behalf of the Respondent.

At request and with consent of the parties, list the matter along with other pending application for a physical hearing **on 01.08.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**